

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**

A.B.A. No. 853 of 2020

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Suraj Khan ... .. Petitioner  
Versus  
1. The State of Jharkhand  
2. Tushina Khatun ... .. Opp. Parties  
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**CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY**

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For the Petitioner : Mr. Kanti Kumar Ojha, Advocate  
For the State : Mr. Naresh Pd. Thakur, A.P.P.  
For the O. P. No. 2 : Mr. Shashi Kant Thakur, Advocate  
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04/24.06.2020 Heard Mr. Kanti Kumar Ojha, learned counsel for the petitioner, Mr. Naresh Pd. Thakur, learned A.P.P. for the State and Mr. Shashi Kant Thakur, learned counsel appearing for the opposite party no. 2.

Petitioner has prayed for grant of anticipatory bail, as he is apprehending his arrest in connection with Maheshpur P.S. Case No. 111 of 2017, corresponding to G. R. No. 562 of 2017.

The marriage of the informant was solemnized with the petitioner a year back.

It has been alleged that there was a demand of Rs. 1,00,000/- and on non-fulfillment of which she was subjected to torture. Lastly, she was ousted from her matrimonial house.

It appears from the written report itself that initially the parents-in-law had demand additional dowry. So far as the torture and assault committed upon the informant is concerned, the same appear to be general and omnibus in nature.

Regard being had to the above, I am inclined to extend the privilege of anticipatory bail to the petitioner. Accordingly, the order dated 18.02.2020 is, hereby, confirmed.

This application stands allowed.

*(Rongon Mukhopadhyay, J.)*